

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 14**

**IA 2222/2020 IA 2193/2021 (Resolution Plan) IA 1272/2021 IA 4944/2023 in**  
**C.P. (IB)/4464(MB)2019**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **06.11.2023**

NAME OF THE PARTIES:    **GAJENDRA INVESTMENT LTD V/s SATRA**  
**PROPERTY DEVELOPERS PVT LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA 2193/2021 IA 1272/2021 IA 4944/2023**

- 1) Mr. Rohit Gupta, Ld. Counsel for Applicants in IA Nos. 1272 of 2021 and 4944 of 2023, Mr. Nausher Kohli, for the Resolution Professional in IA Nos. 1272 of 2021 and 4944 of 2023, Ms. Jyoti Singh, Ld. Counsel for Respondent No. 5, Mr. Bhanu Chopra, Ld. Counsel for the Resolution Applicant in IA 2193 of 2021 and Mr. Nausher Kohli, Ld. Counsel for the Resolution Professional in IA 2193 of 2021 are present.
- 2) Ld. Counsel for the Resolution Professional of the Corporate Debtor informed this Bench that the Resolution Professional has already covered the issue regarding conflict of interest in his reply and he is nothing more to add to it, accordingly this shall be taken as his final word. The said submission of the Counsel for the

Resolution Professional is noted. However, this Bench had put specific query to him. In the absence of answer to those queries, this Bench will decide on those issues after taking into consideration the reply of the RP already on record.

3) Counsel for the Resolution Professional further submits that IIFL has filed Affidavit in Reply, clarifying that the amount was given to MIDCITY as a Loan.

4) **IA 2193 of 2021** : Ld. Counsel for the Objector informed that the Additional Affidavit was received from the Respondent No. 2, IIFL yesterday night only; thus, prays for some time to peruse the same. Time is allowed. At request, stand over to 09.11.2023, for further consideration and hearing.

**IA 2222/2020**

1) Mr. Viraj Parikh, Ld. Counsel for the Applicant and Mr. Nausher Kohli, Ld. Counsel for the Respondent are present.

2) Stand over to 09.11.2023, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare